



IN THE HIGH COURT OF SIKKIM

ORDER SHEET

Civil Misc. Appeal

No. 01 of 2006

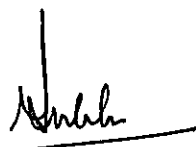
Sandeep Poddar

Petitioner / ~~Appellant~~

Versus

Bandana Poddar

Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
01	10.11.2006	<p>Heard Mr. N. K. P. Sarraf, learned Counsel assisted by Ms. Saroj Singh, learned Counsel for the Petitioner.</p> <p>In course of hearing, the learned Counsel after detecting some anomalies in the pleadings, sought permission to withdraw the petition with liberty to file a fresh one.</p> <p>As prayed for, the Petitioner is allowed to withdraw the petition with liberty to file a fresh petition, if so advised.</p> <div style="text-align: center;">  (A. P. Subba) <u>Acting Chief Justice</u> <u>10/11/2006</u> </div>	